### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

### **RAJYA SABHA**

### STARRED QUESTION NO. 45

### TO BE ANSWERED ON THRUSDAY, 04<sup>TH</sup> FEBRUARY 2021 SIMULTANEOUS ELECTION IN THE COUNTRY

45 # Dr. Kirodi Lal Meena

Will the Minister of Law and Justice be pleased to state:

- (a) whether Government has recently received any suggestion/proposal from Election Commission regarding conduct of simultaneous Lok Sabha and Legislative Assembly elections in the country;
- (b) if so, the details thereof;
- (c) whether any initiative has been taken by Government with regard to the said suggestion/proposal; and
- (d) if so, the details thereof?

#### **ANSWER**

## MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (d): A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN RESPECT OF PART (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 45# DATED 04<sup>TH</sup> FEBRUARY, 2021

(a) to (d): The Department Related Parliament Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stakeholders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79<sup>th</sup> Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

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